

(a) whether the services of some casual workers have been terminated by the PMG Bangalore;

(b) if so, whether these casual workers were engaged against sanctioned posts;

(c) the period of service completed by these casual labourers;

(d) whether the Department has issued any instructions to PMG Bangalore to regularise their services under the existing provisions;

(e) if so, the details thereof; and

(f) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTER OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) to (c). The services of 15 persons substituting for regular Postmen in short term leave vacancies for the last 7-8 years were dispensed with by the Chief Postmaster General.

(d) and (e). The Chief Postmaster General has been instructed to retain these persons on the rolls and to absorb them in Group D posts on their turn subject to availability of posts and their suitability as per the existing rules.

(f) Does not arise.

Firing in Lakshadweep

10331. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the recent incident of firing leading to the death of the two persons in Androth Island of Lakshadweep has been brought to the notice of his Ministry;

(b) whether any enquiry has been conducted into this incident; and

(c) if so, the findings thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) and (c). Judicial enquiry has been ordered recently.

NDDB Under the Purview of Essential Commodities Act

10332. SHRI PRAKASH V. PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a number of State Governments have urged Union Government to bring the National Dairy Development Board under the purview of Essential Commodities Act;

(b) if so, the reaction of Union Government thereto;

(c) whether Government have taken any decision in this regard; and

(d) if so, when the decision is likely to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) No specific complaints have been received from State Governments to being NDDB under the purview of the Essential Commodities Act 1955.

(b) to (d). In view of the above, the question does not arise.